

**SUPREME COURT OF INDIA**

Umakant Mishra (Dead) through LRs

Vs.

Dinanath Prasad Shah (Dead) through LRs.

C.A.No.2519 of 1989

(A.P.Misra and M.B.Shah JJ.)

19.04.2000

**ORDER**

The Text below is only a summarized version of the order pronounced

High Court held that Executing Court had no right to review valuation of property fixed by Trial Judge. On appeal Supreme Court held that re-fixation of valuation of land was not in any way illegal or erroneous when mandatory provisions of Section 18 and 19 were not followed.